

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

MA-1983/2000  
RA No.261/2000 in  
OA No.852/97

35

New Delhi this the 28<sup>th</sup> day of August, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman  
Hon'ble Mrs. Shanta Shastry, Member (A)

Mohinder Kumar

...Applicant

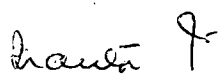
-Versus-

Union of India & Others

...Respondents

O R D E R (By CIRCULATION)

The R.A. is barred by limitation. The order was passed on 27.3.2000 and a copy of the same was sent through registered post to the applicant. But the RA was filed on 26.6.2000, beyond the period of limitation. Though MA-1983/2000 was filed to condone the delay, no date was mentioned when the order was communicated to him. The reasons given to substantiate the delay are vague and are not acceptable. RA is, therefore, dismissed, in circulation on the ground of limitation.

  
(Smt. Shanta Shastry)  
Member (Admnv)

  
(V. Rajagopala Reddy)  
Vice-Chairman(J)

'San.'